## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

C.P. No. 146/241-242-244/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017

Name of the Company:

Kirisbhai Fulchand Vakharia & Anr.

V/s.

Shweta Organisres Pvt. Ltd. & Ors.

Section of the Companies Act:

Sections 241,242 and 244 of the Companies

Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Wicita

Petitioners

## **ORDER**

Learned Advocate Mr. Arjun Sheth present for Petitioner. None present for Respondent.

Affidavit of proof of service of notice filed.

Heard arguments of Learned Counsel for Petitioner.

Considering the present shareholding of the petitioner and considering the number of shares in the company it is not justifiable to grant any interim relief without hearing Respondents.

Petitioner is directed to serve the copy of this order on Respondent.

List the matter on 03.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 27th day of July, 2017.